

THE HIGH COURT OF MEGHALAYA SHILLONG

NOTIFICATION

No.HCM.II/184/2015/Estt/ 6607

The Hon'ble Full Court in exercise of powers under Rule 7(C) (2) of the Rules of the High Court of Meghalaya, 2013, is pleased to transfer and post the following Grade-I Judicial Officers as under:-

Sl.No.	Name of Judicial Officer	Present Posting	Transferred and Posted as
1.	Shri. Allenby M Ripnar, MHJS	District & Sessions Judge, West Khasi Hills District Nongstoin and I/C. District & Sessions Judge, South West Khasi Hills District, Mawkyrwat	District & Sessions Judge, West Jaintia Hills District, Jowai
2.	Shri. Ehboklang Kharumnuid, MHJS	District & Sessions Judge, West Jaintia Hills District, Jowai	District & Sessions Judge, East Khasi Hills District, Shillong
3.	Smti. Barisuk Khriam, MHJS	Additional District & Sessions Judge-cum-Special Judge, POCSO, East Khasi Hills District, Shillong	In-charge District & Sessions Judge, West Khasi Hills District, Nongstoin and to additionally hold the charge of Special Judge, POCSO, West Khasi Hills District, Nongstoin And; I/C. District & Sessions Judge, South West Khasi Hills District, Mawkyrwat
4.	Smti. Persara Syngkon, MHJS	Additional District & Sessions Judge-cum-Special Judge POCSO, West Khasi Hills District, Nongstoin	Additional District & Sessions Judge-cum-Special Judge, POCSO, East Khasi Hills District, Shillong

The aforementioned Judicial Officers are to handover/take charge by 25th November, 2019.

By order,

REGISTRAR GENERAL

Memo. No.HCM.II/184/2015/Estt/ 6607 A

Shillong, the 16th November, 2019

Copy for information to:-

1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya for kind information of his Lordship.
2. The Private Secretary to Hon'ble Mr. Justice H.S.Thangkhiew, High Court of Meghalaya, for kind information of his Lordship.
3. The Private Secretary to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, for kind information of his Lordship.
4. The Secretary to the Government of Meghalaya, Law Department, Shillong with a request to issue relevant notifications and invest power(s) under relevant Act, Rules, Regulations etc.
5. Shri. Allenby M Ripnar, MHJS, for information and necessary action.
6. Shri. Ehboklang Kharumnuid, MHJS, for information and necessary action.
7. Smti. Barisuk Khriam, MHJS, for information and necessary action.
8. Smti. Persara Syngkon, MHJS, for information and necessary action.
9. The District & Sessions Judge, Shillong/Jowai/Nongstoin/Nongpoh/Ampati/Williamnagar/Tura/Mawkyrwat.
10. The Director, Meghalaya State Judicial Academy, Shillong.
11. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
12. The Accountant General (A&E), Shillong for information and necessary action.
13. The Director, Printing and Stationery, Shillong for publication of this notification in the next issue of the Gazette.
14. The Treasury Officer, Shillong/Nongstoin/Jowai for information and necessary action.
- ✓ 15. The System Analyst, High Court of Meghalaya to upload the same in the official website of the High Court.
16. Office file.


REGISTRAR GENERAL